CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Review Application No. 47 of 2004

(In OA No. 734 of 1999)

Jabalpur, this the 15 day of July, 2004

Hon ble Mr. M.P. Singh, Vice Chairman Hon ble Mr. Madan Mohan, Judicial Member

s.N. Gohiya

APPLICANT

(By Advocate - Shri B.L. Nag)

VERSUS

Union of India and Ors.

(By Advocate- None)

RESPONDENTS

ORDER (ORAL)

By Madan Mohan, Judicial Member -

Heard the learned counsel for the applicant.

- 2. This review application has been filed to review the order passed by the Tribunal on 9.2.2004 in OA No. 734/1999.
- mistake has been pointed out by the applicant. It is settled legal position that the review proceedings are to be strictly confined to ambit and scope of order 47 Rule 1 of CPC. In exercise of the jurisdiction under Order 47 Rule 1 of CPC it is not permissible for an erroneous descision to be reheard and corrected. It must be remebered that a review petition has a limited purpose and cannot be allowed to be an appeal in disquise. The Hon'ble Supreme Court in the case of Union of India, Vs. Tarit Ranjan Das, 2004 SCC-(L&S) 160 held that "Administrative Tribunals Act, 1985 s.14 Review Scope Tribunal cannot act as an appellate court while reviewing the original order ".
- 3. In view of the foregoing, we do not find any merit in this RA, which is accordingly rejected.

(Madan Mohan)
Judicial Member

(M.P. singh)
Vice Chairman